

No HC.XXXV- 01/2021-22/31/ / RTI Dated 16/09/2021

To,

Mr. Somen Ch. Paul O/o- Munsiff(M) Bokakhat P.O. & Post - Bokakhat Golaghat, 785612

- 1. Please refer to your I.D. Number 67/2020-21 Dated 20/08/2021 addressed to undersigned regarding supply of information relating to initial pay of Stenographer (Gr-III).
- 2. The information asked for is as follows.
 - i) As per the provisions of Rule 8, read with Rule 5 of the Revision of Pay rule of the Revision of Pay (ROP) 2017, a Govt. employee joining service on or after effective date of said ROP rules and after publication of the said Rules, will draw the initial pay according to the prescribed relevant fitment table. In the case of this RTI applicant table 1.10 is the relevant table (copy enclosed).

Advance increment if otherwise entitled to you, may be added to

the said initial pay.

- ii) The information sought for is a type of opinion. However, as per Rule 12 of the ROP Rules, 2017 provides "If any question arises relating to the interpretation of these rules, it shall be referred to the Government of Assam in the Finance (PRU) Deptt. whose decision thereon shall be final"(copy enclosed).
- 3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

16. 03. A

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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No HC.XXXV- 4/2021-22/312/ RTI Dated .16/09/2021

To,

Mr. Karthik Haluvagilu, Hasan Karnataka - 573217

- Please refer to your I.D. Number 77/2020-21 Dated 26/08/2021 forwarded to undersigned regarding misc. information about SC & ST Atrocities Act.
- 2. The information asked for is as follows.

Query no. 1,4,5 & 6- Queries are subjective in nature, so PIO cannot furnish to these queries.

Query no. 2 &3- Institution, disposal and pendency of case under SC&ST Atrocities act for the state of Assam

Year	Institution	Disposal	Pendency
2019	07	03	08
2020	00	01	07
2021(July)	04	02	13

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

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Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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FORM 'E' Form of supply of information to the applicant [Rule 4(iv)]

No HC.XXXV- 4/2021-22/ 313/ RTI Dated 16./09/2021

To,

Mr. Jayvdihya Jeyraj 7H/1, Tooveypuram, street no.-6 Tuticorin, Tamilnadu Pin – 628003

- Please refer to your I.D. Number 88/2020-21 Dated 03/09/2021 forwarded to undersigned regarding information about filling and registration of petition in Family Court.
- All the information pertaining to filling, registration of petition etc., in Family Court under Hindu Marriage act is available at Gauhati High Court Rules, Appendix-12, The Family Courts (Gauhati High Court) Rules 1989.(copy attached)
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

16.09.4

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Deversed por out 4:00 por 16-a-21

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/34/RTI Dated Guwahati, 16/09/2021

From: Sri Rafique Ahmed Tapadar

Commercial Commercial

Registrar (Judicial) & PIO Gauhati High Court-781001

To: District and Sessions Judge,

Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Sri Kunal Gorai, Regd. Vide 80/2021-22 dtd 26/08/2021 and Forwarding letter F.No.15011/106/2019-Admn-RTI dtd 03/08/2021 by the CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam

With reference to the above, I am forwarding herewith a RTI application dated 07/08/2021 of Sri Kunal Gorai, for taking necessary action from your end in respect of query as subject matter of which seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Encl: As stated above.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/315 / RTI, dated the .66/09/2021 Copy to:

Sri Kunal Gorai, Vill-Jameri, P.O-Bidhanbag, West Bengal, Pin-713337. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

R. A. Toylordelly

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/3/4/RTI Dated Guwahati, !6/09/2021

From: Sri Rafique Ahmed Tapadar

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Registrar (Judicial) & PIO Gauhati High Court-781001

To : District and Sessions Judge,

Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Sri Kunal Gorai, Regd. Vide 80/2021-22 dtd 26/08/2021 and Forwarding letter F.No.15011/106/2019-Admn-RTI dtd 03/08/2021 by the CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam

With reference to the above, I am forwarding herewith a RTI application dated 07/08/2021 of Sri Kunal Gorai, for taking necessary action from your end in respect of query as subject matter of which seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Encl: As stated above.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/315 / RTI, dated the .46/09/2021 Copy to:

Sri Kunal Gorai, Vill-Jameri, P.O-Bidhanbag, West Bengal, Pin-713337. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

11.09.71

No HC.XXXV- 03/2021-22/316 / RTI Dated .17/09/2021

To,

Mr. Arnon Ezung Kohima, Nagaland

- Please refer to your RTI application registered as I.D. Number 68/2021-22 Dated 20/08/2021 addressed to undersigned regarding furnishing copy of the letter/order of the Principal Seat, Guwahati in respect of the representation submitted by the petitioner of WP(C) 231/2016.
- 2. The information asked for is as follows,

3.(b).ii

Copy of representation dated 09/07/2021 submitted by the 6(six) petitioner of WP(C) 231/2016 is attached herewith.

3.(b).iii

A letter dated 16/08/2021 reflecting order of Principal seat in respect of representation dated 09/07/2021 is attached herewith.

As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Enclo: as stated above.

15. 03. A

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FORM 'E' Form of supply of information to the applicant [Rule 4(iv)]

No HC.XXXV- 03/2021-22/317/ ₹TI Dated .!\$/09/2021

To,

Mr. Rajib Chakrabarty Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 74/2021-22 Dated 23/08/2021 addressed to undersigned regarding supply a copy of marks given on the basis of ACRs, of all the candidates appeared on interview dated 30/07/2021 for the post of SJA.
- 2. The information asked for is as follows,
 - Remarks of ACRs, of all the candidates appeared on interview dated 30/07/2021 for the post of SJA cannot be furnished on the ground of section 8 (e) and "Personal information" clause of RTI Act,2005. An order in this regard has been attached herewith.
 - A copy of marks of all candidates in aforesaid interview is enclosed herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - 3 pages.

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Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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Form of supply of information to the applicant [Rule 4(iv)]

No HC.XXXV- 03/2021-22/318/ RTI Dated 18/09/2021

To,

Mr. Jitendra Kumar Deuri Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 72/2021-22 Dated 23/08/2021 addressed to undersigned regarding supply a copy of office note and marks obtained(both interaction and ACRs) by all candidates appeared for the promotion to the post of AO(J) on 28/07/2021.
- The information asked for is as follows,
 Office note along with marks obtained (both interaction and ACRs) by all candidates appeared for the promotion to the post of AO(J) on 28/07/2021 is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - 6 pages.

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No HC.XXXV- 03/2021-22/319/ RTI Dated J&/09/2021

To,

Mr. Hemen Deka Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 71/2021-22 Dated 23/08/2021 addressed to undersigned regarding supply a copy of office note and marks obtained(both interaction and ACRs) by all candidates appeared for the promotion to the post of AO(J) held on 11/12/2020 and 28/07/2021.
- The information asked for is as follows,
 Office note along with marks obtained (both interaction and ACRs) by all candidates appeared for the promotion to the post of AO(J) held on 11/12/2020 and 28/07/2021 are attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - 15 pages.

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Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received Harker 21/9/2021

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FORM 'E' Form of supply of information to the applicant [Rule 4(iv)]

No HC.XXXV- 03/2021-22/320/ RTI Dated .l.8./09/2021

To,

Mr. Dhruba Jyoti Goswami Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 73/2021-22 Dated 23/08/2021 addressed to undersigned regarding supply a copy of office note and marks obtained(both interaction and ACRs) by all candidates appeared for the promotion to the post of AO(J) on 28/07/2021.
- The information asked for is as follows,
 Office note along with marks obtained (both interaction and ACRs) by all
 candidates appeared for the promotion to the post of AO(J) on
 28/07/2021 is attached herewith.
- 3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - 6 pages.

R. A. Tapada

Registrar (Judicial) & PIO
Gauhati Hjgh Court, Guwahati.

Received on 2021

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FORM 'E' Form of supply of Information to the applicant [Rule 4(iv)]

No HC.XXXV- 03/2021-22/<u>82</u>1/ RTI Dated J.8./09/2021

To,

Mr. Rupam Basumutary Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 81/2021-22 Dated 26/08/2021 addressed to undersigned regarding supply of misc. Information regarding all Gazetted officers post of Gauhati High Court employees from Superintendent to Registrar (Estt.).
- 2. The copy of the information sought for is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo:- 7 pages

18.09.21

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

21/09/21

No HC.XXXV- 4/2021-22/323 / RTI Dated 30./09/2021

To,

Mr. Arjun Parmar, 65, Samachar Apartment Sahakarita marg, Mayur vihar Phase -1, New delhi-110091

- Please refer to your I.D. Number 86/2020-21 Dated 02/09/2021 forwarded to undersigned regarding supplying information about PIL cases pending at High Court.
- 2. The information asked for is as follows.

Query no. 1- Number of cases pending at Gauhati High Court as on 31/08/2021

Name of the bench	Pendency of Civil cases	Pendency of Criminal cases	
Principal seat	32881	7617	
Kohima	640	85	
Aizawl	390	95	
Itanagar	1176	202	

<u>Query no. 2</u>— Number of PIL and Writ petition cases filed at the Gauhati High Court from the year 2011

YEAR	No. of PIL filed	No. of Writ petition filed	
2011	67	6525	
2012	80	6366	
2013	101	7512	
2014	78	6921	
2015	144	8048	
2016	81	7980	
2017	68	8227	
2018	88	8939	
2019	84	9597	
2020	92	5834	
2021(15/09/2021)	61	4761	

Query no. 3 – Number of PIL and Writ petition cases pending at the Gauhati High Court as on 15/08/2021, **150 and 21906** respectively.

Query no. 4 - Oldest pending PIL and Writ petition cases at the Gauhati High Court as on 15/08/2021

PIL 34/2010 Parboti Prasad Goswami and 7 Ors Vs Union of india and Ors.

WP(C) 3775/2003 Tarapada Das and Ors
Vs State of Assam and Ors

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

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FORM 'E' Form of supply of information to the applicant [Rule 4(iv)]

No HC.XXXV- 03/2021-22/325/ RTI Dated 23/09/2021

To,

Mr. Hasnine Alam Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 92/2021-22 Dated 14/09/2021 addressed to undersigned regarding supply copy of Full Court resolution dated 30/07/2014 and resolution of meeting dated 09/03/2015 regarding conveyance allowance of Stenographers and its subsequent communication with Government of Assam.
- 2. The copies of the information sought for are attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - 8 pages.

23.09.21

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Jacobra 22 day 2021

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH.)

NO.HC.XXXV - 14/2021-22/125/RTI Dated Guwahati, 23/09/2021

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To:

District and Sessions Judge

Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / Tinsukia / Udalguri.

Sub:

Request for information under Right to Information Act, 2005.

RTI application by Sri Indrajit Chakma, Regd. Vide 101/2021-22 dtd Ref: 20/09/2021 and Forwarding letter JDJ.227/2021/5 dtd 31/08/2021 by the Judicial Department Judicial Branch, Government of Assam.

Sir / Madam

With reference to the above, I am forwarding herewith a RTI application dated 26/07/2021 of Sri Indrajit Chakma, for taking necessary action from your end in respect of query as subject matter of which seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours faithfully,

Fnd: As stated above.

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Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/326/ RTI, dated the 21/09/2021

Copy to:

Sri Indrajit Chakma, H.No-14, JN Barooah lane, Jorpukhuri, Uzanbazar, Guwahati-01. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/327/RTI Dated Guwahati, 2J./09/2021

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To : District and Sessions Judge

Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Sri Dilip N. Vijapurkar, Regd. Vide 99/2021-22 dtd 20/09/2021 and Forwarding letter F. No.15011/106/2019-Admn-RTI(6) dtd 03/09/2021 by the CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam

With reference to the above, I am forwarding herewith a RTI application dated 07/08/2021 of Sri Dilip N. Vijapurkar, for taking necessary action from your end in respect of query as subject matter of which seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours faithfully,

R. A. Tapadan

21.09. U

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/ 328 / RTI, dated the 2.1./09/2021

Copy to:

Encl: As stated above.

Sri Dilip N. Vijapurkar, 299/D-26, Botawala Building,12/13, 1st Floor R.B.Road, Mazgaon, Mumbai-400010. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

No HC.XXXV- 4/2021-22/ 329/ RTI Dated .21./09/2021

To,

Mr. A.P. Choudhury House No-R/3, N.S.Avenue Michael Madhusudan Sarani Silchar, Cachar, Pin-788005

- Please refer to your I.D. Number 96/2020-21 Dated 18/09/2021 forwarded to undersigned regarding misc. information about Munsiff Court order for cancellation of sale deed.
- As the information sought for demands legal opinion, hence the PIO cannot furnish his opinion as information under RTI Act.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.

Marian 2021

No HC.XXXV- 03/2021-22/339 RTI Dated 22/09/2021

To,

Mr. Bikash Borah Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 93/2021-22 Dated 16/09/2021 addressed to undersigned regarding supply of ACR copy of 2020
- 2. The copy of the information sought for is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - 3 page.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Received 22/09/2021



No HC.XXXV- 03/2021-22/33 // RTI Dated 23/09/2021

To,

Mr. Partha Saikia Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 85/2021-22 Dated 02/09/2021 addressed to undersigned regarding supply copy of High Court letter No. HC.V-131/2011(PT)/313/Estt. dated 10/04/2019 and subsequent communication with Government of Assam regarding medical reimbursement process of High Court staff.
- The copies of the information sought for are attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - 6 pages.

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Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

124/20/1mg/

No HC.XXXV- 4/2021-22/334/ RTI Dated 13/09/2021

To,

Ms. Neha Vinod No -24, F1, Sri Krisna Homes Apartment 6th Main, 1st Cross, Sarvabhoumanagara Chikkalasandra, Bengaluru Karnataka, Pin-560061

- Please refer to your I.D. Number 95/2020-21 Dated 20/09/2021 forwarded to undersigned regarding information about wrongful conviction cases.
- The information sought for cannot be furnished, as the data relating to wrongful conviction or exoneration has not been maintained by this Registry. Kindly note that under RTI Act, information as it exists only is to be provided.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

23. 05. 2

No HC.XXXV- 4/2021-22/335 / RTI Dated 28./09/2021

To,

Mr. Santosh Kumar Singh A1320 Ravechi Height, Plot 25 Sector 7 Kharghar, Mumbai - 410210

- Please refer to your I.D. Number 98/2021-22 Dated 20/09/2021 forwarded to undersigned regarding misc. information about budget for Judiciary.
- 2. The information asked for is as follows;

The yearly Budget estimates for the Gauhati High Court are submitted to the Govt. of Assam for approval and allotment of budget/fund. Thereafter the Govt. allocates budgetary fund after discussion and voting in the Legislative assembly. The Govt. of Assam allocates sufficient funds to the District Judiciary and Gauhati High Court had never expressed its displeasure in writing on Budgetary allocation.

BUDGETARY ALLOCATION TO THE GAUHATI HIGH COURT AND SUBORDINATE JUDICIARY

Financial Year	Gauhati High Court (Principal seat)	Civil & Sessions Court	Criminal Court	MACT	Total
2014-15	324773000	768801000	630806000	46527000	1770907000
2015-16	466782000	1023777000	709286000	73425000	2273270000
2016-17	631285000	1085294000	784869000	84068000	2585516000
2017-18	632435882	1263714000	890713348	93944860	2880808090
2018-19	676287000	1246523270	843343504	97486192	2863639966
2019-20	763306000	1706039000	1050401000	131041000	3650787000
2020-21	792416000	1612840000	1075282000	128598000	3609136000
2021-22 *	844414000	1750950000	1758716000	166019000	4520099000

^{*}Till Sept 2021

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

18.03.21

HC.XXXV- 01/2021-22/336/ RTI Dated 38/09/2021

To,

Mr. Karan Tripathi A-232, Ratan lal Sahdev Marg, Block-A Defence Colony, New Delhi-110024

- Please refer to your I.D. Number 100/2021-22 Dated 20/09/2021 addressed to undersigned regarding supply of information relating to Special Courts under ITPA Act 1956, Sati (prevention) act 1987 and POCSO Act 2012.
- 2. The information asked for is as follows.
- i & ii) There is no Special Courts under ITPA Act 1956, Sati (prevention) Act 1987 in the State of Assam.
 - iii) A) For the Subordinate Judiciary of Assam, there are **07 nos** of designated exclusive POCSO Courts.

There are **29 nos** of Courts of District & Session Judge, which have been designated in each Judicial District of the State of Assam as Special Court to try offences under the POCSO Act, 2012.

Moreover, there are **22 nos** of Addl. District & Session Judge have been designated which are functioning at Sub-Divisional Head Quarter, as Special Court to try offences under the POCSO Act, 2012. (Separate sheet showing place of sitting of POCSO Courts for the State of Assam is attached herewith)

Apart from these, there are **10 nos** of non-functional permanent Special POCSO courts.

- **B) 51 nos.** of Courts of District & Sessions Judge/ Addl. District & Sessions Judge are functioning as Special POCSO Courts in addition to their normal duties.
- C) & E) Information is not available with this Registry.
- **D)** There are two Fast Track Courts in Mizoram and one in Nagaland, set up under the centrally sponsored scheme on setting up FTSC for rape and POCSO cases. But such courts are yet to be set up in the State of Assam and Arunachal Pradesh.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

R. A. Tapadale



No HC.XXXV- 01/2021-22/337/ RTI Dated 28/09/2021

To,

Mrs. Yana Riba Paktu Aalo, West Siang, Arunachal Pradesh- 791001

- Please refer to your I.D. Number 97/2021-22 Dated 18/09/2021 addressed to undersigned regarding supply of information relating to written examination of driver post of Subordinate Court of Arunachal Pradesh.
- 2. The information asked for is as follows.
 All the documents relating to the recruitment process undertaken by the Recruitment cell, Gauhati High Court which had been completed by the end of the year 2015 were destroyed after Notification vide HC.XXXVII-32/2014/3030/R. Cell dtd 30/11/2017 uploaded in the official website of the Gauhati High Court. (A copy of the notification is enclosed herewith)
 - As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Enclo:- as stated above.

58.03.50

No HC.XXXV- 01/2021-22/34\(\triangle / \) RTI Dated 01/10/2021

To.

Mr. Somen Ch. Paul, O/o- Munsiff(M) Bokakhat, P.O. & P.S. – Bokakhat, Golaghat - 785612

- Please refer to your I.D. Number 87/2020-21 Dated 03/09/2021 addressed to undersigned regarding supply of information relating to initial pay of Stenographer (Gr-III).
- 2. The information asked for is as follows:
 - i) As per the provisions of Rule 8, read with Rule 5 of the Revision of Pay rule of the Revision of Pay (ROP) 2017, a Govt. employee joining service on or after effective date of said ROP rules and after publication of the said Rules, will draw the initial pay according to the prescribed relevant fitment table, which, in your case, is table 1.10 (copy enclosed).
 - Advance increment if otherwise entitled to you, may be added to the said initial pay.
 - The information sought for is a type of opinion. However, as per Rule 12 of the ROP Rules, 2017 provides "If any question arises relating to the interpretation of these rules, it shall be referred to the Government of Assam in the Finance (PRU) Deptt. Whose decision thereon shall be final"(copy enclosed).
 - iii) The query demands the opinion or interpretation of the PIO, which cannot be furnished under the Right to Information Act.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapudal

No HC.XXXV- 01/2021-22/341/ RTI Dated 5/10/2021

To,

Mr. ML. Sharma 5 Narayan Nagar, Shobhawato ki dhani Jodhpur, Rajasthan- 342008

- Please refer to your I.D. Number 109/2021-22 Dated 29/09/2021 addressed to undersigned regarding supply of information relating to hearing dates of the Criminal Appeal case numbers 313/2014,314/2014,315/2014,03/2015,38/2015,38/2015,39/2015 and 346/2013 respectively.
- The information asked for is as follows.

The abovementioned cases have been already disposed off, you may check details of hearing dates of each of the cases at the Gauhati High Court Official website, i.e., **ghconline.gov.in** by following the link below:-

https://services.ecourts.gov.in/ecourtindiaHC/cases/case no.php?state cd =6&dist cd=1&court code=1&stateNm=Assam.

3) As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/342/RTI Dated Guwahati, 5./10/2021

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO

Gauhati High Court. Guwahati - 781001

Dr. Ajit Prasad Rout, IPS(Retd)

State Chief Information Commissioner Jonakee Complex, Shilpgram Road

Panjabari, Guwahati-37

Request for information under Right to Information Act, 2005. Sub:

RTI application by Mr. Pradip Kumar Das, Regd. Vide 107/2021-22 dtd Ref:

28/09/2021.

Sir,

With reference to the above, I am forwarding herewith a RTI application dated 20/09/2021 received from Mr. Pradip Kumar Das, for taking necessary action from your end as the information sought for appears to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours Faithfully,

Encl: As stated above.

R. A. Taylador. DS . X . 21

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/3 43 / RTI, dated the .5./10/2021

Mr. Pradip Kumar Das, Fatasil Ambari, Nripen Baruah Road, Ghy-25. He is requested to approach the abovementioned PIO for getting the information in respect of her query. 02. X . 51

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2020-21/344/ RTI Dated 6./10/2021

From: Sri Rafique Ahmed Tapadar,

Registrar (Judicial) & PIO,

Gauhati High Court.

To : Mr. Nur Jamal Hoque,

C.J.M., Sonitpur

Sub: Information under RTI Act.

Ref: Your RTI application dated 27/09/2021

(Regd. ID No. 106/2021-22 Dated 28/09/2021)

Sir,
With reference to the above, I am to inform you that photocopies of your answer script in respect of LDCE 2021 (total 145 sheets) will be provided on the payment of the requisite fee @ ₹5/- per sheet as per Sec. 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008.

Since you had paid ₹100/- by IPO, ₹90/- will be deducted from the amount payable by you.

You are, therefore, requested to pay ₹635/- by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

With warm regards.

Yours sincerely,

R. A. Tapadare

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Assorbad Kalipa

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2020-21/345/ RTI Dated 6./10/2021

From: Sri Rafique Ahmed Tapadar,

Registrar (Judicial) & PIO,

Gauhati High Court.

To: Mr. Bankim Sharma,

Secretary,

District Legal Service Authority, Jorhat.

Sub: Information under RTI Act.

Ref: Your RTI application dated 27/09/2021

(Regd. ID No. 110/2021-22 Dated 01/10/2021)

Sir,

With reference to the above, I am to inform you that photocopies of your answer script in respect of LDCE 2021 (total 102 sheets) will be provided on the payment of the requisite fee @ ₹5/- per sheet as per Sec. 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008.

Since you had paid ₹100/- by IPO, ₹90/- will be deducted from the amount payable by you.

You are, therefore, requested to pay ₹420/- by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

With warm regards.

Yours sincerely,

2. A. Tapader

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Recebildheint setul Toluktur

No HC.XXXV- 01/2021-22/347/ RTI Dated 6./10/2021

To,

Mrs. Priyam Goswami H.No.-7, Devdaru Path Dispur, Ghy-06

- 1. Please refer to your I.D. Number 103/2021-22 Dated 23/09/2021 addressed to undersigned regarding supply of misc. information relating to the Gauhati High Court Filing procedure.
- 2. The information asked for is as follows.
 - 1) and 4) Petitioner having same cause of action but interest claimed are not identical, in that situation each of the petitioner are required to file separate petitions supported by separate affidavits.(Chapter V-A, Rule 1 of the Gauhati High Court Rules)
 - 2) The answer to the queries made regarding filing of a writ petition by more than one petitioner, is available under Chapter V-A, Rule 1.
 - 3) The Filing section exercises this authority on behalf of the Registrar (Judicial).
 - 5) Where more than one petitioner file petition jointly on the same cause of action, each petitioner is required to pay requisite court fee. (Chapter V-A, first proviso to Rule 1 of the Gauhati High Court Rules)
- 3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

R. A. Terpadel Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/348 /RTI Dated Guwahati, /a./10/2021

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To: The District and Sessions Judge,

Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Ankit Tyagi, Regd. Vide 104/2021-22 dtd 23/09/2021 and Forwarding letter F. No.15011/106/2019-Admn-RTI(6) dtd 13/09/2021 by the CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam

With reference to the above, I am forwarding herewith a RTI application dated 26/07/2021 of Mr. Ankit Tyagi, for taking necessary action from your end in respect of query as subject matter of which seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards,

Yours faithfully,

Encl: As stated above.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

B. A. rapadors

06. 7. 21

Memo No. No. HC.XXXV -14/2021-22/349 / RTI, dated the .6../10/2021 Copy to:

Mr. Ankit Tyagi, Chamber No.275, District & Session Court, Ghaziabad, U.P.-201002. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

No HC.XXXV- 01/2021-22/350/ RTI Dated \(\oldsymbol{\infty} \)./10/2021

To,

Mr. Vineet Tayal Main Bazar, Bhaura Kalan Pin-251319

- Please refer to your RTI application registered as I.D. Number 94/2021-22 Dated 18/09/2021 addressed to undersigned regarding supply of information regarding Hon'ble Judges of Gauhati High Court.
- 2. The copy of the information sought for is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: 1 page.

R. B. Tapadas



No HC.XXXV- 4/2021-22/35(/ RTI Dated 08/10/2021

To,

Mr. E Kammullah Ansari Najeeb Manzil Bind Tola Jafra Bazar, Gorakhpur U.P.- 273001.

- 1. Please refer to your I.D. Number 105/2021-22 Dated 23/09/2021 forwarded to undersigned regarding information about adjournment of cases.
- 4/29690 EN 2. The information asked for is as follows;

Following rules are relevant in respect of adjournment of a case.

Rule 1 of Order XVII of CPC, which deals with grant of time and no such adjournment, shall be granted more than adjournments. The said provision is extracted below:

"1. Court may grant time and adjourn hearing. - (1) The Court may, if sufficient cause is shown, at any stage of the suit, grant time to the parties or to any of them, and may from time to time adjourn the hearing of the suit for reasons to be recorded in writing.

Provided that no such adjournment shall be granted more than three times to a party during hearing of the Suits.

However, Hon'ble Supreme Court in the case of Salem Bar Association Vs Union of India held that the provisions are directory. Section 309 in The Code Of Criminal Procedure, 1973.

- 309. Power to postpone or adjourn proceedings.
- (1) In every inquiry or trial, the proceedings shall be held as expeditiously as possible, and in particular, when the examination of witnesses has once begun, the same shall be continued from day to day until all the witnesses in attendance have been examined, unless the Court finds the adjournment of the same beyond the following day to be necessary for reasons to be recorded.
- 3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

No HC.XXXV- 01/2021-22/352/ RTI Dated 8./10/2021

To,

Mr. Manindra Mazumdar O/o- District & Sessions Judge, Dhubri P.O. & P.S. – Dhubri - 781001

- Please refer to your I.D. Number 108/2021-22 Dated 28/09/2021 addressed to undersigned regarding supply of information relating to Transfer policy of Subordinate Court staff.
- 2. The information asked for is as follows.

As per clause 16 of the 'Transfer policy for the staff of the Subordinate courts Assam', the employee shall not carry his seniority to the new district when he is transferred on his own request. He will be treated as junior most on his cadre in the establishment where he is transferred.

Kindly note that for promotion at new establishment, five years period of service will have to be counted afresh in the new district establishment, if he is transferred there at his own request. His eligibility to appear in the departmental examination for promotion to the post of Stenographer Grade-I will depend on the eligibility of his immediate senior in his cadre in the new place of posting.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadar